

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:895
ANSWERED ON:17.08.2007
COMPULSORY VOTING
Ahir Shri Hansraj Gangaram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware about the demand raised for compulsory voting as discussed during the Sixth Conference of State Election Commission;
- (b) if so, the reaction of the Government thereon;
- (c) whether the Government is contemplating to introduce a Bill for making the compulsory voting in view of continuously decreasing percentage of voting in the country; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

- (a) : No, Sir. The Central Government is not formally/ directly involved in the proceedings of the various conferences of State Election Commissioners as the subject pertains to the States' jurisdiction. The Government is also not aware of any such demand having been made in the Sixth Conference of State Election Commissioners as per the Action Taken Report thereon available with it.
- (b): Does not arise.
- (c): No, Sir.
- (d): Does not arise.